

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

STARRED QUESTION NO:147
ANSWERED ON:14.07.2009
WORKING OF NATIONAL HIGHWAY LAWS
Reddy Shri K. Jayasurya Prakash

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the National Highway Laws have been effective in meeting the twin challenges posed by the rising expectations in infrastructural growth and the increasing aspirations of the people; and

(b) if so, the details thereof?

Answer

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH)

(a & b) The existing Laws relating to the construction, development and management of the National Highways have in general, met the objectives and facilitated infrastructural growth in the Highway sector. As and when any shortcoming or deficiency is encountered, corrective action as required is taken. Details of these laws are given in the annexure, which is laid on the table of the House.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA STARRED QUESTION NO. 147 TO BE ANSWERED ON 14-07-2009 ASKED BY SHRI K.J.S.P. REDDY REGARDING WORKING OF NATIONAL HIGHWAY LAWS.

Details of various laws governing National Highways.

1. The National Highways Act, 1956.

This Act empowers the Central Government to declare State Highways as National Highways. So far 70548 Kms. of Roads have been declared as National Highways under this Act.

2. The National Highways Authority of India Act, 1988.

Under this Act, the National Highways Authority of India has been set up for development, maintenance and management of the National Highways. The Authority is engaged in the development process of National Highways under various phases of NHDP (National Highway Development Project).

3. The Central Roads Fund Act, 2000

The Central Road Fund has been constituted under this Act. The Act empowers the Central Government to levy cess on Petrol and Diesel to generate funds for the development and maintenance of all roads including National Highways.

4. The Control of National Highway(Land and Traffic) Act, 2002.

National Highway Administrations and Tribunals have been set up under this Act for prevention and removal of encroachments, control of access points and control of traffic on National Highways.